

Government of India  
Ministry of Finance  
Department of Revenue  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 44**  
TO BE ANSWERED ON 02.02.2021

**SPECIAL TAX AND TARIFF EXEMPTIONS TO THE MULTINATIONAL PLAYERS OF THE IT SECTOR**

44. SHRI SUJEET KUMAR:

Will the Minister of Finance be pleased to state:

- (a) whether Government has any proposal to provide special tax and tariff exemptions to the multinational players of the IT sector who are willing to invest on a large scale in the country as of date;
- (b) if so, the details thereof, State-wise including Odisha;
- (c) if not, the reasons therefore; and
- (d) the details of the mechanism being set up to monitor the said proposal?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

(a) to (d):

Several proposals pertaining to direct and indirect taxes are examined during the budgetary exercise for the Union Budget, during which the Finance Bill is tabled before the Parliament and the proposals which are finalized are reflected in the Finance Bill which is being presented every year in Lok Sabha on 1<sup>st</sup> day of February, since 2017.

As far as GST is concerned, there is no such proposal relating to GST. The changes in GST rates and GST Law are made on the recommendations of the GST Council, which is a federal body with representatives of Centre and States. Any change in GST rates or law can be made only on the recommendations of the GST Council. Making such changes is not within the sole purview of the Central Government.

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